

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).244/2019

(Arising out of impugned final judgment and order dated 13-12-2018 in ABA No.2333/2018 passed by the High Court of Judicature At Bombay)

MEGHRAJ MOOLCHAND BURAD (JAIN)

Petitioner(s)

VERSUS

DIRECTORATE GENERAL OF GST INTELLIGENCE PUNE & ANR. Respondent(s)  
(With appln for exemption from filing c/c of the impugned judgment)

Date : 09-01-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE K.M. JOSEPHFor Petitioner(s) Mr. Rajiv Dutta, Sr. Adv.  
Mr. Fuzail Ahmad Ayyubi, AOR  
Ms. Aditi Gupta, Adv.  
Mr. Ibad Mushtaq, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice.

In the meantime, the petitioner shall not be arrested, provided he appears before the Directorate General of GST Intelligence and in the event of his arrest, he shall be released on bail on furnishing security to the satisfaction of the competent authority.

Learned counsel for the petitioner has submitted that the petitioner shall regularly appear, as and when he is called.

(B.Parvathi)  
Court Master(Renu Kapoor)  
Branch Officer